

**IN THE INCOME TAX APPELLATE TRIBUNAL, 'J' BENCH
MUMBAI**

**BEFORE: SHRI VIKAS AWASTHY, JUDICIAL MEMBER
&
SHRI M.BALAGANESH, ACCOUNTANT MEMBER**

**ITA No.3388/Mum/2014
(Assessment Year :2008-09)**

M/s. Parker Hannifin India Pvt. Ltd., Plot EL-26, MIDC TTC Industrial Area Mhape Navi Mumbai – 400 709	Vs.	Asst. CIT-1(2) 5 th Floor, Aayakar Bhavan M.K.Road, Mumbai – 400 020
PAN/GIR No.AAACP6820G		
(Appellant)	..	(Respondent)

Assessee by	Shri Nitesh Joshi
Revenue by	Shri Vatsalya Saxena
Date of Hearing	13/07/2021
Date of Pronouncement	13/07/2021

आदेश / ORDER

PER M. BALAGANESH (A.M):

This appeal in ITA No.3388/Mum/2014 for A.Y.2008-09 arises out of the order by the Id. Commissioner of Income Tax (Appeals)-15, Mumbai in appeal No.CIT(A)-15/Arr.260/ACIT-1(2)/13-14 dated 20/02/2014 (Id. CIT(A) in short) against the order of assessment passed u/s.143(3) r.w.s. 144C(13) of the Income Tax Act, 1961 (hereinafter referred to as Act) dated 30/01/2012 by the Id. Asst. Commissioner of Income Tax (2), Mumbai (hereinafter referred to as Id. AO).

2. We find that assessee had settled the dispute arising for the year by availing 'Vivad se Vishwas Scheme'. The assessee vide letter dated 16/04/2021 had requested for withdrawal of the said appeal. This fact is further confirmed by the assessee by its email dated 12/07/2021. In view of the same, the appeal of the assessee is dismissed as withdrawn.

3. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in open Court on 13/07/2021.

Sd/-
(VIKAS AWASTHY)
JUDICIAL MEMBER

Mumbai; Dated 13/07/2021
KARUNA, *sr.ps*

Sd/-
(M.BALAGANESH)
ACCOUNTANT MEMBER

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,

(Asstt. Registrar)
ITAT, Mumbai